

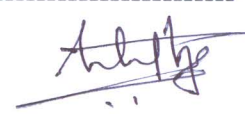
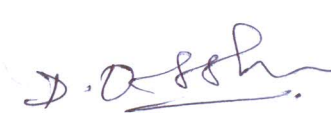
NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/123/2016
NAME OF THE PETITIONER(S) : V. Janardhanan & 2 others
NAME OF THE RESPONDENT(S) : Signals and Systems (India) Private Limited & 6 others
UNDER SECTION : 397/398 of CA&956

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1)	Archana for Thiriyambale Kannan	Counsel for Respondents	
2)	D. OLIVIA for B. DHANARAJ	Counsel for Petitioners	

ORDER

Ms D Olivia, counsel representing senior counsel for petitioner present. Ms Archana, counsel representing senior counsel for respondents present. Counsel for petitioner has not filed rejoinder and sought time for filing the same. Several opportunities were given to the counsel for petitioner. On the last date of hearing this Bench directed the petitioner to file rejoinder with a condition that in case of not filing the rejoinder, the right to file the same shall be forfeited. Even today the petitioner has not complied with the order. In the circumstances, the right to file the rejoinder stands forfeited. The matter is posted for final hearing. Put up on **15.02.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)